

**GOVERNMENT OF INDIA
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS**

**LOK SABHA
UNSTARRED QUESTION NO. 4052
ANSWERED ON 19TH DECEMBER, 2024**

COMMERCIAL VEHICLES DRIVEN BY LMV LICENSE HOLDERS

4052. SHRI BALASHOWRY VALLABHANENI:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS

सड़क परिवहन और राजमार्ग मंत्री

be pleased to state:

(a) whether a five judge constitution bench of the Supreme Court unanimously allowed Light Motor Vehicle (LMV) license holders to drive transport vehicles and also clarified that there is no need for any further authentication under the Motor Vehicles Act, 1988 and if so, the details thereof; and

(b) whether the Government plans to allow LMV Licencees to drive commercial vehicles upto certain weight or is going to amend the Motor Vehicles Act to nullify the judgment in view of accidents that may take place due to vehicles driven by LMV license holders and if so, the details thereof?

ANSWER

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS

(SHRI NITIN JAIRAM GADKARI)

(a) The Hon'ble Supreme Court of India vide its judgment dated 6th November, 2024 in the case of Bajaj Alliance General Insurance Company Limited vs. Rambha Devi & Ors. (Civil Appeal No. 841 of 2018) has upheld its earlier decision in the Mukund Dewangan case (2017) wherein the court held that no separate endorsement on the driving licence is required to drive a transport vehicle of 'light motor vehicle' class. The special eligibility requirements will however continue to apply for, inter alia, e-carts, e-rickshaws and vehicles carrying hazardous goods.

(b) The Hon'ble Supreme Court of India, while delivering the judgment acknowledged the exercise initiated by the Government. The Hon'ble Court further observed that necessary corrective measures in form of a comprehensive amendment must be undertaken to address the statutory lacunae and considering modern realities.
